

FORM C

SUBMISSION OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

17.11.2022

From
Aditya Birla Finance Limited
10th Floor, Rtech Park, Nirlon Complex,
Off. Western Express Highway,
Goregaon East, Mumbai- 400063.

To
The Interim Resolution Professional of DCP India Private Limited
Romesh Chander Sawhney
850/GH-13, Paschim Vihar,
New Delhi-110087

Subject: Submission of claim and proof of claim.

Madam/Sir,

Aditya Birla Finance Limited, hereby submits this claim in respect of the corporate insolvency resolution process of DCP India Private Limited. The details for the same are set out below:

Relevant Particulars		
(1)	(2)	(3)
1.	Name of the financial creditor	Aditya Birla Finance Limited
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	U65990GJ1991PLC064603
3.	Address and email address of the financial creditor for correspondence	Email Ids: sandeepan.mandal@adityabirlacapital.com Komal.Sawant1@adityabirlacapital.com Iftikhar.Ahmad@adityabirlacapital.com Correspondence Address: Aditya Birla Finance Limited, 10 th Floor, Rtech Park, Nirlon Complex, Off. Western Express Highway, Goregaon East, Mumbai- 400063.
4.	Details of claim, if it is made against corporate debtor as principal borrower: (i) Amount of claim (ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given) (iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given) (iv) Name and address of the guarantor(s)	Rs. 81,35,682.60/- (Rupees Eighty One Lakhs Thirty Five Thousand Six Hundred Eighty Two and Paise Sixty Only) (ii) NIL (iii) NIL (iv) NIL
5.	Details of claim, if it is made against corporate debtor as guarantor: (i) Amount of claim (ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given) (iii) Amount of claim covered by guarantee, if any	NIL

Aditya Birla Finance Ltd.

(A part of Aditya Birla Capital Ltd.)

10th Floor, R-Tech Park, Nirlon Complex, Off Western Express Highway,
Near Hub Mall, Goregaon (East), Mumbai - 400063.

Toll-free number 1800-270-7000


care.finance@adityabirlacapital.com | <https://abfladityabirlacapital.com>

Registered Office:

Indian Rayon Compound, Veraval,
Gujarat - 362 266.

CIN: U65990GJ1991PLC064603



	(Please provide details of guarantee held, the value of the guarantee, and the date it was given) (iv) Name and address of the principal borrower	
6.	Details of claim, if it is made in respect of financial debt covered under clauses (h) and (i) of sub-section (8) of section 5 of the Code, extended by the creditor: (i) Amount of claim (ii) Name and address of the beneficiary	NIL
7.	Details of how and when debt incurred	<ol style="list-style-type: none"> DCP India Private Limited ("DIPL") approached Aditya Birla Finance Limited ("ABFL") for grant of financial assistance and accordingly ABFL sanctioned a Loan Facility for an amount of Rs. 34,17,000/- (Rupees Thirty Lakhs Seventeen Thousand Only) ("Financial Facility") vide sanction letter. Pursuant to the issuance of the sanction letter, Facility Agreement and other necessary documents came to be executed. Further as per the Facility Agreement executed between DIPL and ABFL, DIPL was required to pay an equated monthly instalments in a time bound manner as per the terms and conditions of the Facility Agreement executed thereto. It was also agreed in the Facility Agreement that timely payment of equated monthly instalments shall be the essence of the Facility Agreement. However, DIPL started making delayed payments in instalments and defaulted in their instalments.
8.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	NIL
9.	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	Beneficiary Details: Aditya Birla Finance Limited Bank Name: HDFC Bank Ltd (Fort Branch) Account No.: 57500000344876 Beneficiary Name: ADITYA BIRLA FINANCE LTD IFSC Code: HDFC0000060
(Signature of financial creditor or person authorised to act on its behalf) <i>Sandeepan Mandal</i> [Please enclose the authority if this is being submitted on behalf of the financial creditor]		
SANDEEPAN MANDAL- (Letter of Authority Attached)		
Position with or in relation to creditor- Counsel, Aditya Birla Finance Limited		
Address of person signing- Aditya Birla Finance Limited, 10th Floor, Rtech Park, Nirlon Complex, Off. Western Express Highway, Goregaon East, Mumbai- 400063.		

Aditya Birla Finance Ltd.
 (A subsidiary of Aditya Birla Capital Ltd.)
 R-Tech Park, 10th Floor, Nirlon Complex,
 Off Western Express Highway, Goregaon East, Mumbai - 400063.
 Toll-free number 1800-270-7000
 care.finance@adityabirlacapital.com | <https://abfl.adityabirlacapital.com>
 Registered Office: Indian Rayon Compound, Veraval, Gujarat - 362 266



PROTECTING INVESTING FINANCING ADVISING

DECLARATION

I, Sandeepan Mandal, having his address at Aditya Birla Finance Limited, 10th Floor, Rtech park, Nirlon Complex, Off. Western Express Highway, Goregaon East, Mumbai-400063, do hereby declare and state as follows: -

DCP India Private Limited, the corporate debtor was, at the insolvency commencement date, being the 27th day of September, 2022, actually indebted to me for a sum of Rs. 81,35,682.60/- (Rupees Eighty One Lakhs Thirty Five Thousand Six Hundred Eighty Two and Paise Sixty Only).

1. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - a) Loan Application Form
 - b) Facility Agreement
 - c) Statement of Accounts.
2. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
3. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].
5. I undertake to update my claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the insolvency commencement date.
6. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
7. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date: 17.11.2022
Place: Mumbai


Sandeepan Mandal
(Signature of the claimant)

VERIFICATION

I, Sandeepan Mandal, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Mumbai on this 17th day of November 2022.


Sandeepan Mandal
(Signature of claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]

Aditya Birla Finance Ltd.
(A subsidiary of Aditya Birla Capital Ltd.)
R-Tech Park, 10th Floor, Nirlon Complex,
Off Western Express Highway, Goregaon East, Mumbai - 400063.
Toll-free number 1800-270-7000
care.finance@adityabirlacapital.com | <https://abfl.adityabirlacapital.com>
Registered Office: Indian Rayon Compound, Veraval, Gujarat - 362 266
CIN: U65990GJ1991PLC064603



PROTECTING INVESTING FINANCING ADVISING



Scanned with OKEN Scanner

Schedule
FORM C

PROOF OF CLAIM BY FINANCIAL CREDITORS

[Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

Date: 25th November, 2022

To,

**THE INTERIM RESOLUTION PROFESSIONAL,
SH. Romesh Chander Sawhney
IBBI/IPA-001/IP-P00274/2017-2018/10518
8850/GH-13, Paschim Vihar, New Delhi – 110087
Email ID: cirp.dcpindia@gmail.com**

Also At:

850/GH-13, Paschimvihar, New Delhi – 110087
Email ID: casawhney@yahoo.co.in

From:

CAPFLOAT FINANCIAL SERVICES PRIVATE LIMITED

(Formerly M/s. Zen Lefin Private Limited & Operating under the trade name "Capital Float")

Through its Authorized Representative,
MR. ASHUTOSH SHANDILYA, Senior Manager - Legal

HAVING ITS REGISTERED OFFICE AT:

Gokaldas Platinum, New No.3, Old No.211,
Bellary Road, Upper Palace Orchards,
Sadashivanagar, Bangalore- 560080

AND BRANCH OFFICE AT:

B-36, Opp. Metro Pillar-125,
Pusa Road, Block-11, Old Rajinder Nagar,
New Delhi-110005
ashutosh.shandilya@capitalfloat.com

SUBJECT: SUBMISSION OF PROOF OF CLAIM.

Madam/Sir,

CAPFLOAT FINANCIAL SERVICES PRIVATE LIMITED, (Formerly M/s. Zen Lefin Private Limited and operating under the trade name 'Capital Float'), hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of **DCP INDIA PRIVATE**

LIMITED. There has been delay in filing the claim since the notice of public announcement was brought to our notice on 22/11/2021. The details for the same are set out below:

PARTICULARS								
1	NAME OF FINANCIAL CREDITOR	CAPFLOAT FINANCIAL SERVICES PRIVATE LIMITED "axio" (Formerly M/s. Zen Lefin Private Limited)						
2	IDENTIFICATION NUMBER OF FINANCIAL CREDITOR(IF AN INCORPORATED BODY PROVIDE IDENTIFICATIONNUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATIONRECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	CIN NO.U65993KA1993PTC074590						
3	ADDRESS AND EMAIL ADDRESS OF FINANCIALCREDITOR FOR CORRESPONDENCE.	Address:- Axio , Plot No. 30, 4th Floor Sivaji Marg, Najafgarh Road Near Jaguar Showroom Moti Nagar New Delhi-110015. Email:- ashutosh.shandilya@axio.co.in						
4	TOTAL AMOUNT OF CLAIMINCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Amount Claimed is Rs.1,67,89,735.15/- (Rupees One Crore Sixty Seven Lakhs Eighty Nine Thousand Seven Hundred Thirty Five and Paise Fifteen Only) as on 27/09/2022 against all its loan accounts. The details of the Loan account are given below: <table border="1" data-bbox="641 1731 1417 1968"> <thead> <tr> <th>Credit Facility</th> <th>Loan Account No.</th> <th>Outstanding Amount as on 27/09/2022</th> </tr> </thead> <tbody> <tr> <td>Rs.68,00,000/-</td> <td>DEL18R000322542</td> <td>Rs. 1,67,89,735.15/</td> </tr> </tbody> </table>	Credit Facility	Loan Account No.	Outstanding Amount as on 27/09/2022	Rs.68,00,000/-	DEL18R000322542	Rs. 1,67,89,735.15/
Credit Facility	Loan Account No.	Outstanding Amount as on 27/09/2022						
Rs.68,00,000/-	DEL18R000322542	Rs. 1,67,89,735.15/						

		Total Amount	Claimed	Rs.1,67,89,735.15/-
5	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	(a) Statement of Account as on 27/09/2022 in respect to Loan Account No. DEL18R000322542		
6	DETAILS OF HOW AND WHEN DEBT INCURRED	<p>The corporate Debtor, M/s.DCP INDIA PRIVATE LIMITED approached our company for unsecured business loan. Totally Rs.96,04,603 was granted by way of 2 tranches, the details of which are as below;9Cycle #1 – Rs.50,00,000/- was disbursed on 10-09-2016; and Cycle #2 – Rs.46,04,603/- was disbursed on 12-04-2018, for which loan agreements have been executed, vide loan account Nos.DEL16R01943 & DEL18R0017603 respectively.</p> <p>Thereafter, due to default the aforesaid Cycle #2 was restructured and one Loan Repayment Restructure Agreement bearing account No. DEL18R000322542 dated 28/11/2018 and accordingly Loan Amounting to Rs.68, 00,000/- (Rupees Sixty Eight Lakhs) was restructured to the corporate Debtor. That, the borrower has defaulted in payment of it dues.</p>		
7	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NOT APPLICABLE		
8	DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN	NONE		

9	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	Account Name	CapFloat Financial Services Private Limited
		Bank Name	Kotak collection account
		Account Number	8611437833
		IFSC Code	KKBK0000422
		City	Bangalore
10	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NONPAYMENT OF CLAIM DUE TO THE FINANCIAL CREDITOR	<p>(a) Statement of Account as on 27/09/2022 in respect to Loan Account No. DEL18R000322542</p> <p>(b) Loan Agreement dated 11/04/2018 executed by the borrowers.</p> <p>(c) Loan Repayment Restructure Agreement dated 28/11/2018 executed by borrowers</p>	

Signature of financial creditor or person authorized to act on his behalf

Name : **ASHUTOSH SHANDILYA**
Position with or in relation to creditor : **SENIOR MANAGER-LEGAL**
Bank Branch Address : **Plot No. 30, 4th Floor | Sivaji Marg,
Najafgarh Road | Near Jaguar
Showroom | Moti Nagar |
New Delhi-110015.**



9643305951

AFFIDAVIT

I, Ashutosh Shandilya, S/o Late Sh. Shriram Tiwari, the Authorised Officer with CapFloat Financial Services Private Limited (formerly Zen Lefin Private Limited and Operating under the trade name "Axio " (formerly Capital Float), authorized to sign this affidavit vide board resolution dated 31/05/2020 passed by the company, having its branch office at Axio , Plot No. 30, 4th Floor, Sivaji Marg, Najafgarh Road Near Jaguar Showroom, Moti Nagar, New Delhi-110015 , New Delhi-110005, do hereby declare and state as follows: –

1. DCP INDIA PRIVATE LIMITED, the corporate debtor was, at the insolvency commencement date, the corporate debtor indebted to our company/NBFC /bank in the sum of **Rs.1,67,89,735.15/-** (Rupees One Crore Sixty Seven Lakhs Eighty Nine Thousand Seven Hundred Thirty Five and Paise Fifteen Only).

2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:

(a) Loan Agreement dated 11/04/2018 executed by the borrowers

(b) Loan Repayment Restructure Agreement dated 28/11/2018 executed by borrowers

(c) Statement of Loan Account No. DEL.

3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.

4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

5. I am not a related party in relation to the corporate debtor, as defined under section 5 (24) of the Code.

Date: November 25, 2022

Place: Delhi



Deponent's Signatures

VERIFICATION

I, Ashutosh Shandilya, the Authorised officer with CapFloat Financial Services Private Limited (Formerly Zen Lefin Pvt. Ltd., and operating under the brand name "Capital Float"), the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Delhi on this 25th day of November, 2022



Deponent's Signatures

